

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, KOLKATA

OA 1159/1996

This the 9th day of March, 2005

HON'BLE SHRI J.K. KAUSHIK, JUDICIAL MEMBER
HON'BLE SHRI M.K. MISRA, ADMINISTRATIVE MEMBER

Anish Kr. Dutta Roy & Ors.
Vs.
Union of India & Ors.

Counsel for the applicant : None
Counsel for respondents : Sh. M.S. Bannerjee

O R D E R (ORAL)

By Mr. J.K. Kaushik,

The applicants were issued a specific notice informing them the next date vide letter dated 1-2-2005 through registered post with A.D. for the reason that the learned counsel who represent them had expired. By now 30 days have been elapsed and nothing has been heard from the applicants' side.

2. Since there is no representation from the applicants' side, we are left with no option except to dismiss this case in default for want of prosecution. The same stands dismissed accordingly. No costs.


(M.K. Misra)
Administrative Member


(J.K. Kaushik)
Judicial Member

/vikas/